

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 10/15

CIS No. 215/2019

CBI Vs. R. P. Bhatia

RC No. 24A/2015/CBI/ACB/New Delhi

U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act

18.09.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, in reference to the **Order No. E-10559-10644/Power Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Sh. M. Saraswat, PP for CBI.

Accused R. P. Bhatia on bail with Advocate Devraj,
counsel for the accused.

Final arguments heard further for about 02 hours.

Arguments in rebuttal concluded by Ld. PP, followed by additional submissions by the defence counsel.

Put up for further arguments, if any, otherwise for order now on **01.10.2020**.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet be placed on record in the judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 18.09.2020

ISB